

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2013

CORAM:

Present:

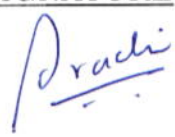

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE PARTIES: Mr. Avinash Dekhane
V/s.
M/s. Archivista Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Prachi Wazalwar &	Adv for Respondents	
2.	Navneet Wazalwar	Adv for Respondent.	
3	AJAY ANTARKAR	PCS for Petitioner	

ORDER

T.C.P. No. 30/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. After hearing for some time, it transpires that there is possibility of Settlement being ^{limited} the dispute between the Professionals. ^{may}
3. The Petitioner has expressed that an Exit Plan can be offered. Directed to make the proposal on or before 24.08.2017 and communicate to the other side.

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4. The Respondents can also make their offer after receiving the proposal of the Petitioner on or before 8th September, 2017.
5. The matter is listed for hearing on **14th September, 2017**.
6. These proposals and counter proposal shall not prejudice in any other Court of *law* *for* both the sides. Since the matter can be resolved, the Petitioner and the Respondent in person be present on the next date of hearing.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
03.08.2017.

Sd/-

M.K. Shrawat
Member (Judicial)